

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE 20.3.1990

PRESENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 168/89

1. M. K. Sherief
2. M. K. Saraswathy
3. K. V. Suseela
4. K. Krishnankutty
5. K. K. Saradamma
6. P. R. Chellamma &
7. P. G. Vijayalakshmy

Vs.

1. Union of India represented by
the Director General of Posts,
Postal Department, New Delhi
2. The Post Master General,
Trivandrum and
3. The Head Record Officer,
RMS, Ernakulam Division,
Cochin-16

Respondents

M/s. K. Vijayan &
P. K. Madhusoodhanan

Counsel for the
applicants

Mr. K. Narayana Kurup, ACGSC

Counsel for the
respondents

ORDER

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The applicants have filed this application with a
request to quash the memo dated 8.3.1989 of the third

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respondent (Annexure-I) intimating that a test for the recruitment of Extra Departmental Mailmen was proposed to be conducted. Along with other mazdoors, it was stated that the mazdoors whose names were shown in the list enclosed with the Annexure and who were within the age limit of 18 to 30 years as on 1.7.1988 were permitted to appear in the test. It is also stated in the memorandum that this has been issued with the concurrence of the orders contained in the letter dated 8.2.1989 of the Post Master General, Kerala Circle, Trivandrum.

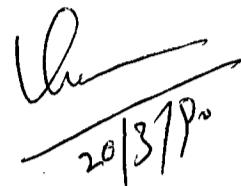
2. The applicants are aggrieved by the fact that the test is limited to mazdoors in the age limit of 18 to 30 years. They contended that there is no valid ~~clause~~ ^U authority for prescribing such age limit.

3. The respondents have filed a counter affidavit. It is now stated by them that in accordance with the earlier instructions the applicants who ^{we} are above the prescribed age limit were not eligible for the test. and hence they were not issued the notice. ^{After} At the ^{u latest} filing of this application, it is stated that the last instruction issued by the Chief Post Master General ^{u b Kol} in his letter dated 21.1.1990, candidates above the age of 35 years are also to be considered for such tests. The counsel for the respondents clarified that this instruction would apply to the present applicants also.

4. In view of the above statement by the learned counsel for the respondents there is nothing left for adjudication in this case. The case is therefore closed.


20.3.90.

(N. Dharmadan)
Judicial Member


20/3/90

(N. V. Krishnan)
Administrative Member

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